IN THE HIGH COURT OF KARNATAKA AT BANGALORS DETED THE 28TH DAY OF JULY 1980

BEFORE

THE HON'BLE MR. JUSTICE V.SMALIMATH
WRIT PETITION NO.3587/1979

I.A. II FOR VACATING THE STAY

1. K.Basavaraju.

.. Petitioner.

(M/s. Grenko Advocates)

-Versus-

1. Divisional accounts Officer, D.A.O's Office, Souther Rallways, Mysore.2. Financial Adviser & Chief Accounts Office, Southern Railways, Madras.
3. The Director of Public Instruction, New Makhix Public Office, Bangalore. Respondents.

(Sy Sri. G. Dayananda for R-1.2)

WHEREAS a writ Petition filed by the above named Petitioner under article 226 of the Constitution of India, has been registered by this Court.

Read Transk the interis order dated 12-4-79%.

Read I.A.II filed on 24-7-80 by the Advocate for the Respondents for R-1 and 2, to vacate the stay.

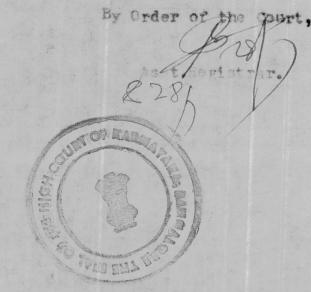
After hearing, the court passes the following:-

ORDER.

The Interia Order granted by this Court be end is hereby vacated.

Issued under my hand and the seal of this Court, this the 28th day of July 1980.

Sak.Cooies. 5. Dt. 28-7-1980. Time. 3.30.p.m.



CENTRAL ADMINISTRATVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indira Nagar, Bangalore-560038

Dated the September '86

Application No 172/86(T)
(W.P. No 3587/79)

Shri K.Basavaraju

Applicant

Versus

 The Divisional Accounts Officer, D.A.O's Office, Southern Railways, MYSORE

Respondents

- 2. Financial Adviser and Chief Accounts Office, Southern Railways, MADRAS.
- 3. The Director of Public Instruction, New Public Office, BANGALORE.

A copy of the Judgement delivered on by Hon'ble Shri Ch.Ramakrishna Rao, Member (Judicial) on behalf of the Bench consisting of himself and Hon'ble Shri L.H.A.Rego, Member (Administrative) is forwarded herewith.

SECTION OFFICER (JUDICIAL)

To

1. Shri K.Basavaraju, Go M/S Grenko,Garudachar Building, Avenue Road, Bangalore 560053 Advocate for Applicant.

2. Shri A.N. Venugopal C/O Shri N.S. Srinivasan, R.No.12, 2nd Floor, S.S.B. Mutt Building, Tank Bund Road, B'Lore-560009

Advocate for Respondents.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

APPLICATION NO.172 OF 1986(T) (W.P.No.3587/1979)

DATE OF DECISION: 25.08.1986

CORAM

The Hon'ble Shri Ch. Ramakrishna Rao, Member (Judicial)

The Hon'ble Shri L.H.A.Rego, Member (Administrative)

Shri K.Basavaraju

. Applicant.

Versus

- 1. The Divisional Accounts Officer, D.A.O's Office, Southern Railways, Mysore.
- Financial Adviser & Chief Accounts Office, Southern Railways, Madras.
- 3. The Director of Public Instruction, New Public Office, Bangalore.

Respondents.

Shri L.S.Chikkanna Gowda

: Advocate for applicant.

Shri A.N. Venugopal

: Advocate for respondents.

JUDGMENT

DELIVERED BY SHRI Ch. RAMAKRISHNA RAD, MEMBER (JUDICIAL)

The prayer, in the main, of the applicant in the writ petition, initially filed by him in the High Court of Karnataka and later transferred to this Bench of the Central Administrative Tribunal under Section 29 of the Administrative Tribunals Act, 1985, is that he be retained by the authorities of the Southern Railway impleaded as respondents 1 and 2 until he attained the age of superannuation on 31-3-1981 according to his correct date of birth (DOB in short) and not to superannuate him earlier on 31-3-1979 on the basis of the DOB entered erroneously in his service records. The facts giving rise to the application are briefly, as follows:

The applicant joined service as a First Division Clerk in the office of the respondent no-1 and at the time of joining services he inadvertantly gave his DOB as 17-3-1921 instead of 17-3-1923, which was his correct DOB. In 1978 this was noticed by him and he immediately took steps to get the mistake rectified by filing a suit, NexO.S.No.541/1978 on the file of the First Munsiff, Mysore, in which he sought for a declaration that his DOB was 17-3-1923. This suit was decreed and the Court directed the defendent i.e. the Deputy Commissioner of Mysore(DC in short) to take steps for correcting the DOB as 17-3-1923 in the School Register relating to the applicant. The Southern Railway, i.e. the first and asecond respondents, were not impleaded as defendents at the said suit but on the basis of the decree obtained from the Civil Court, the applicant addressed the Southern Railway i.e. the first respondent

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to correct the DOB in his service records. There upon the applicant was asked by the first respondent to produce the School Certificate with the altered BOB as directed by the Court. There after the applicant approached the DC with the request to issue a corrected DOB certificate and the DC, in his turn, addressed respondent ne.3 the Director of Public Instructions (DPI), Bangalore to do the needful in the matter of compliance with the directions given by the Civil Court. Despite several reminders thexxxxxxxxxx DOB certificate corrected by the DPI was not issued to the applicant. Meanwhile respondent mo.1 issued 0.0.No.73 dated 22-3-1979 terminating the services of the applicant with effect from 31-3-1979 (a.n.) due to superannuation at the age of 58, which is under challenge in this application.

- 2. Shri L.S. Chikkanna Gowda, learned counsel for the applicant submits that his client took the pains to approach the competent Civil Court and obtained a decree against the DC, who in his turn directed the DPI to issue a corrected DOB certificate to his client but despite several reminders ne action was taken by the DPI nor did the DC ensure compliance with the decree of the Civil Court. In our view, the remedy of the applicant lay in filing an execution petition against the defendent and getting the decree executed in the manner provided in the Code of Civil Procedure, which he does not seem to have done. This not having been done, the grievance of the applicant is more of imaginary than real.
- 3. Shri Chikkanna Gowda next submits that the



attention of the respondent ne-1 was drawn to the decree of the Civil Court, and who called upon his client to produce the DOB certificate duly corrected without himself effecting the change of the DOB in the Service Records, which they were bound to do.

- Shri A.N. Venugopal, learned counsel for the respondents submits that the Southern Railway, or to forst respondents 1 and 2 in this application, were not and le second impleaded as defendents in the suit filed by the applicant, wherein he obtained a decree regarding his correct DOB; that the said decree is binding only on the DC who was the defendent axixix this x x becare x was and his subordinate and his subordinate are serviced and his subordinate are serviced and his subordinate are serviced and his subordinate. officer the DPI. According to Shri Venugopal, the Railway authorities desisted from taking a stiff posture and called upon the applicant to produce the DOB duly corrected so that the matter could be ignoring technicalities examined further and even this was not complied with by the applicant.
 - this case is, whether Southern Raiway is bound by the decree of the Civil Court in which they were not for impleaded as parties. Sections answering that question we should acquaint ourselves with the types of judgments and the effect, if any, they have on persons not parties to the same.
 - 6. There are two types of judgments judgments in rem and judgments in personam. Taylor in his